

IN THE NATIONAL COMPANY LAW TRIBUNAL
CHANDIGARH (COURT – II)
(Through Hybrid Mode)

Item No. 2

C.P. (IB)/98(CH)2024

IN THE MATTER OF:

Anil Sharma (PG)

...

Petitioner

Under Section: 94, IBC 2016

Order delivered on 29.04.2024

CORAM:

**SHRI. SATYA RANJAN PRASAD,
HON'BLE MEMBER (T)**

**SHRI. P.S.N. PRASAD,
HON'BLE MEMBER (J)**

PRESENT:

For the Petitioner : Mr. Vishist, Advocate.

ORDER

Heard the submissions made by the learned counsel for the debtor. The learned counsel for the applicant is directed to file separate affidavit in compliance to Section 94(4), (5). The learned counsel has submitted that this application contains 68 pages and the application as placed before this Adjudicating Authority also contains 68 pages. The Authorization for Assignment is valid up to 24.05.2024. So, the applicant may take all required steps to ensure that Authorization of Assignment be filed at least one week before the next date of hearing. List on 22.05.2024.

Sd/-
(SATYA RANJAN PRASAD)
HON'BLE MEMBER (T)

Sd/-
(DR. P.S.N. PRASAD)
HON'BLE MEMBER (J)